

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

STARRED QUESTION NO:205  
ANSWERED ON:08.12.2011  
RIL BP DEAL  
Saha Shri Anup Kumar

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the present status of the Reliance Industries Limited (RIL) and BP Exploration (Alpha) Limited agreement for exploration in 21 blocks under the Production Sharing Contract;
- (b) the price at which these blocks were contracted to RIL alongwith the investment made by RIL on these blocks so far;
- (c) the profit earned by RIL through sale of the gas therefrom; and
- (d) the tax and other levies liable and actually paid by RIL?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

(a)to(d): A statement is laid on the Table of the House.

STATEMENT REFERERED TO IN REPLY TO PARTS (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO.205 TO BE ANSWERED ON 8.12.2011 REGARDING RIL-BP DEAL ASKED BY DR ANUP KUMAR SAHA, M.P.

(a)to(d): Government has approved grant of consent for the proposed assignment of 30% of Participating Interest (PI) by Reliance Industries Limited (RIL) to BP Exploration (Alpha) Limited (BPEAL) in 21 blocks in accordance with the provisions of the Production Sharing Contract (PSC). These blocks were awarded under various rounds of New Exploration Licensing Policy (NELP) through International Competitive Bidding. So far, an investment of about US\$ 10.28 Billion has been made in 21 blocks and as per the Annual Audited Accounts, the profit petroleum accrued to the contractors through sale of gas from the block KG-DWN-98/3 is US\$ 525.75 Millions upto 31.03.2011. The Contractor is liable to pay royalty on oil / gas production besides Petroleum Exploration License (PEL) / Petroleum Mining Lease (PML) fees and other statutory levies and taxes. The Contractor has made a payment of Rs. 1228.42 Crore as royalty to the Government of India upto 31.03.2011.